

I had fervently hoped that I would not have to repeat what I said at the conclusion of 221st Session in December, 2010. My hope stands belied.

Regular and continuous disruptions characterised this Session. The symbolism of dignified protest so essential for orderly conduct of parliamentary proceedings was abandoned. This deprived Members of the opportunity to seek accountability of the Executive through questions and discussions on matters of public interest.

The prohibition in the rules about shouting slogans, displaying posters and obstructing proceedings by leaving their assigned places was consistently ignored by all sections of the House. Peace prevailed only when obituaries were read.

All sections of the House need to introspect on the distinction between dissent, disruption and agitation.

The House functioned on the first day of the Session and had a useful discussion on demonetization on 16th November and on 24th November which remained inconclusive. The House also passed on 14th December the Right of Persons with Disabilities Bill, 2014.

I thank the Deputy Chairman, the Members of the Panel of Vice-Chairmen and the officers and staff of the Secretariat for their help and cooperation.

Before we disperse, may I wish you the season's greetings and a very Happy New Year!

Now, the National Song.

NATIONAL SONG

(The National Song, '*Vande Mataram*', was then played.)

MR. CHAIRMAN: The House stands adjourned *sine die*.

*The House then adjourned sine die at twenty minutes
past eleven of the clock.*
